

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

O.A. 358 of 1994

(2)

New Delhi, this the 23rd day of February, 1994.

HON'BLE MR JUSTICE S.K.DHAON, VICE CHAIRMAN
HON'BLE MR B.N.DHUNDIYAL, MEMBER(A)

Shri Kanoo Pandit, Son of
Shri Bal Govind Pandit,
Casual Labour, Indian Agricultural
Research Institute, under Indian
Council of Agricultural Research,
PUSA, New Delhi. Applicant.

(through Mr K.K.Puri, Advocate)

vs.

1. Director General,
Indian Council of Agricultural Research,
Krishi Bhavan, New Delhi.
2. Director,
Indian Agricultural Research Institute,
PUSA, New Delhi.
3. Head,
Indian Agricultural Research Institute
Regional Station,
PUSA, New Delhi. Respondents.

(through Mr M.L.Verma, Advocate).

ORDER(Oral)

JUSTICE S.K.DHAON, VICE CHAIRMAN

The material averments in this application are these. The applicant worked as a Casual Worker in the Indian Agricultural Research Institute(IARI) from April, 1968 to November, 1973. He was sponsored by the Employment Exchange. He was performing the duties of Group "D" employee. He fell seriously ill in November, 1973 and could not attend ^{to} the duties. He remained ill for a period of two years. After recovery from illness, he reported for duty on 14.2.1975 alongwith Medical Certificate. He was not allowed to join. He submitted

(3)

various representations and met the concerned officers.

2. The relief claimed, in substance, is that the respondents may be directed to appoint the applicant on regular basis against group "D" post.

3. Having considered the matter carefully, we are of the opinion that this is a highly belated application and no case has been made out for the condonation of delay. This application, therefore, cannot be entertained.

4. We find that on 20.4.1993, one Shri A.K. Chaturvedi addressed a communication to the Law Officer, ICAR, Krishi Bhawan, inquiring from him that keeping in view the fact that the applicant had rendered service for 240 days in 1971-72, whether he could be re-employed as a daily-paid Labourer. It also appears from the papers that correspondence in that direction is still going on inter-departmentally. We have no doubt that the authority concerned will consider the case for giving re-employment to the petitioner sympathetically keeping in view the fact that he had rendered services to the institution in the past and there was no bad past record to his credit.

5. With these observations, this application is rejected summarily.

B.N.Dhundiyal
(B.N.Dhundiyal)
Member(A)

S.K.Dhaon
(S.K.Dhaon)
Vice Chairman